GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1750

TO BE ANSWERED ON NOVEMBER 28, 2019

VACANT HOUSES

NO. 1750. SHRI RAVI KISHAN:

SHRI RAMDAS C. TADAS:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether a large number of houses constructed under various housing schemes are lying vacant in the country;
- (b) if so, the details in this regard along with the reasons therefor, scheme-wise; and
- (c) the remedial steps, if any, taken/to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

(a) & (b): Ministry of Housing and Urban Affairs is implementing Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] since 25.06.2015 for providing assistance to States/UTs for addressing the housing requirement in urban areas including subsumed projects of Rajiv Awas Yojana (RAY) and also monitoring the left-over work under

Jawaharlal Nehru National Urban Renewal Mission (JNNURM), which has since ended on 31.03.2017.

A total 11,18,360 houses have been completed under JNNURM; out of which 1,09,091 houses are yet to be occupied. Land and colonization are State subjects. Construction of houses and their allotment comes under the purview of the State/UT Government concerned. Non-occupancy under JNNURM could be due to various factors like lack of basic infrastructure/transportation facility, livelihood issues, non-receipt of beneficiary contribution, litigation issues etc.

A total 4,79,503 houses have been completed/delivered under In-situ Slum Redevelopment (ISSR) and Affordable Housing in Partnership (AHP) verticals of the PMAY(U); out of which 3,83,736 houses are at various stages of allotment/occupancy.

(c): MoHUA through Central Sanctioning and Monitoring Committee (CSMC) meetings and other review meetings, inter-alia, reviews the matter of non-occupancy of houses at regular intervals. State/UT Governments have been advised to ensure allotment and occupancy of completed houses under JNNURM to the beneficiaries by the end of December 2019. States/UTs have been advised that in cases where original beneficiaries are not available the unoccupied houses may be allotted afresh to the eligible beneficiaries under PMAY(U).

Further, States/UTs have also been requested to facilitate suitable bank linkage for the beneficiaries who are not able to pay the beneficiary share.
